

started that dam. If the information is with the hon. Minister and he can give it just now, he may do so.

**Hafiz Mohammad Ibrahim:** As far as my information goes, they have not started it.

**RAILWAY ACCIDENTS (COMPENSATION) RULES AND RAILWAY PROTECTION FORCE (AMENDMENT) RULES**

**The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan):** I beg to lay on the Table a copy each of the following Rules:—

(i) *The Railway Accidents (Compensation) Rules, 1950 (as amended upto date) under sub-section (3) of section 82J of the Indian Railways Act, 1890. (Placed in Library. See No. LT-10/62).*

(ii) *The Railway Protection Force (Amendment) Rules, 1961 published in Notification No G.S.R. 1432 dated the 2nd December, 1961, under sub-section (3) of section 21 of the Railways Protection Force Act, 1957. (Placed in Library. See No. LT-11/62).*

**ORDERS UNDER ESSENTIAL COMMODITIES ACT**

**The Deputy Minister in the Ministry of Food (Shri A. M. Thomas):** I beg to lay on the Table a copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) *The Indian Maize (Temporary Use in Starch Manufacture) Order, 1962 published in Notification No. G.S.R. 462 dated the 5th April, 1962. (Placed in Library, See No. LT-12/62).*

(ii) *The Rice (Madhya Pradesh) Price Control (Third Amendment) Order, 1962 published in Notification No. G.S.R. 463 dated the 7th April, 1962. (Placed in Library, See No. LT-13/62).*

(iii) *The Rice (Punjab) Second Price Control (Second Amendment) Order, 1962 published in Notification No. G.S.R. 464 dated the 7th April, 1962. (Placed in Library, See No. LT-14/62).*

(iv) *The Rice (Southern Zone) Movement Control (Amendment) Order, 1962 published in Notification No. G.S.R. 474 dated the 14th April, 1962. (Placed in Library, See No. LT-15/62).*

12.01½ hrs.

**REPORTS OF ESTIMATES COMMITTEE**

**Secretary:** The Chairman, Estimates Committee (1961-62) presented to the Speaker on the 31st March, 1962—

(1) *Hundred and Sixty-Ninth Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Ninth Report on the late Ministry of Education and Scientific Research—Secondary Education,*

(2) *Hundred and Seventieth Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Ninety-Sixth Report on the Ministry of Rehabilitation—Eastern Zone,*

(3) *Hundred and Seventy-First Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Seventeenth Report on the late Ministry of Education and Scientific Research—University and Rural Higher Education, and*

(4) *Hundred and Seventy-Second Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Eighty-Eighth Report on the Ministry of Labour and Employment Part II—Director General, Resettle-*